

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

CP NO. 109/2004 IN
OA NO. 524/2002

This the 25th day of March, 2004

HON'BLE SH. V.K. MAJOTRA, VICE CHAIRMAN (A)
HON'BLE SH. KULDIP SINGH, MEMBER (J)

Sh. Chander Bhan
S/o Sh. Imrat Singh
R/o RML Hospital division,
Delhi.

(By Advocate: Sh. R.P.Luthra)

Versus

1. Sh. Bhawani Prasad
Director General
Central Public Works Department
Nirman Bhawan,
New Delhi.
2. Sh. S.S.Dogra,
Chief Engineer,
NDZ-II
CPWD Nirman Bhawan,
New Delhi.

O R D E R (ORAL)

By Sh. V.K.Majotra, Vice Chairman (A)

Learned counsel heard.

2. OA-524/2002 was disposed of by order dated 20.3.2003
(Annexure-A) with the following directions:-

"In view of what is stated above, the OA is disposed of with a direction to the applicant to submit a self contained representation to Respondent No.2 within one month. The respondents shall thereafter consider the same in the light of the relevant law, rules and instructions, including the aforesaid order of the Tribunal dated 20.9.2002 and pass a reasoned and speaking order. This shall be done within three months from the date of receipt of the representation, with intimation to the applicant. No order as to costs."

3. Learned counsel pointed out that applicant had made representation Annexure-B dated 10.4.2003 requesting the

Vb

KM

(3)

respondents to implement directions of the Court regarding regularising the services of the applicant from the date of his initial appointment, i.e. 8.2.82 with all consequential benefits. Respondents are stated to have intimated the applicant vide letter dated 7.8.2003, Annexure-C stating that applicant's representation does not clearly state for which post he sought regularisation. Respondents have asked the applicant to intimate the name of the post on which he seeks regularisation. Applicant is stated to have intimated the respondents by Annexure-D dated 22.8.2003 that he may be regularised on the post of Mate w.e.f. 8.2.82 instead of 3.6.99 from which date applicant has already been regularised on the post of Mate.

4. It is alleged that applicant's representation, as such, for regularisation on the post of Mate w.e.f 8.2.82 has not been decided by passing a detailed and speaking order. Respondents are directed to dispose of applicant's representation supplemented by his letter to the respondents dated 22.8.2003, by passing a detailed and speaking order within a period of one month from the date of communication of these orders. CP stands disposed of.



(KULDIP SINGH)
Member (J)

"sd"



(V.K. MAJOTRA)
Vice Chairman (A)

25-3-04